and augment the manpower requirements of the Indian Air Force on a continuous basis.

Statement

The cost of involved in training of an IAF pilot

(a) Ex-NDA Cadets:

(i)	Fighter aircraft	- Rs. 885.18 lakh
(ii)	Transport aircraft	- Rs. 368.11 lakh
(iii)	Helicopter	- Rs. 235.69 lakh

(b) Non- NDA Cadets:

(i)	Fighter aircraft	- Rs. 886.3 lakh
(ii)	Transport aircraft	- Rs. 369.23 lakh
(iii)	Helicopter	- Rs. 236.82 lakh

Report on Ex-Sevicemen

†2606. SHRI MOTILAL VORA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Major General (Retired) Surject Singh has submitted any report to Government regarding Ex-servicemen;
 - (b) if so, the details thereof;
- (c) whether Government are aware of the fact that in some countries like U.S.A. China etc. training to work in other spheres are imparted to the army personnel; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRIM.M. PALLAM RAJU): (a) Major General (Retired) Surject Singh has on his own forwarded a copy of paper titled 'Root Cause Analysis of Ex-servicemen's Woes'.

(b) His paper essentially recommends short term engagement of Personnel Below Officer Rank (PBOR) of 5 to 7 years after which there should be a system of their switch over to another career.

[†]Original notice of the question was received in Hindi.

(c) and (d) Government is not aware of training details of U.S.A. and China. However, in India, various training programmes are organized by Directorate General Resettlement (DGR) to prepare ex-servicemen for employment on the civil side.

Expiry of lease period of Annadel ground, Shimla

†2607. SHRI SURESH BHARDWAJ: Will the Minister of DEFENCE be pleased to state:

- (a) whether the lease period of Annadel ground at Shimla, which was leased out to the Ministry of Defence (military) by Shimla Municipal Corporation, has expired;
- (b) whether the Ministry of Defence has received any request from the Government of Himachal Pradesh and Shimla Municipal Corporation regarding handing over the said ground back to them; and
- (c) if so, by when the Ministry of Defence is returning the said ground to the authorities of Shimla?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): (a) to (c) The land has been with the Army on hire/lease, the period of which has expired. However, as the land is required for the use of Army, the matter has been taken up with the State Government of Himachal Pradesh for further retention of the land with the Army.

Leakage of secret documents

2608. SHRI ABU ASIM AZMI: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government have admitted that leakage of secret defence documents are a common matter in the Ministry of Defence; (War Room)
- (b) if so, how many such cases have taken place in the country during the last three years, year-wise;
- (c) how far such leakage have adversely affected the defence services of the country;
- (d) the reasons for not taking proper and prompt action for the protection and safety of such secret defence documents;

†Original notice of the question was received in Hindi.